

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 185/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of three assets covered under “Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh-Part C (Phase-III)” in the Southern Region.
- Date of Hearing** : 20.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited.
- Respondents** : Karnataka Power Transmission Corporation Limited and 18 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL
Shri A.N. Kumar, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for the following assets covered under “Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh-Part C (Phase-III)” in the Southern Region:

Asset-1: 1 no. 500 MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub-station

Asset-2: 2 nos. 220 kV Line bays (Bay No. 210 & 212) at NP Kunta Sub-station

Asset-3: 2 nos. 220 kV Line bays (Bay No. 209 & 211) at NP Kunta Sub-station
- b. The COD of Asset-1 was 30.9.2018 and COD of Asset-2 and Asset-3 was 3.7.2018.
- c. The CFA grant (of ₹51.88 lakh) has not been received. However, inadvertently it was adjusted in the capital cost. As the said amount is yet to be received, the same is corrected by filing revised tariff forms.



d. Combined tariff for Asset-1 and Asset-2 is claimed for the 2019-24 tariff period as directed by the Commission vide order dated 5.2.2021 in Petition No. 87/TT/2019. The tariff for Asset-3 is claimed separately as it has to be billed bilaterally on APSPDCL.

e. No reply has been received from any of the Respondents.

2. The learned counsel for TANGEDCO has submitted that TANGEDCO does not intend to file reply in the matter.

3. The Commission directed the Respondents to file their reply by 2.1.2023 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 13.1.2023. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

